



The Assam Evacuee Property (Repealing) Act, 2022

Act No. 71 of 2023

Keywords:

To repeal the Assam Evacuee Property Act, 1951

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THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

নং 566 দিশপুৰ, বৃহস্পতিবাৰ, 14 ডিচেম্বৰ 2023, 23 আঘোণ, 1945 (শক)
No. 566 Dispur, Thursday, 14th December, 2023, 23rd Agrahayana, 1945 (S. E.)

GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 14th December, 2023

No. LGL.247/2022/46.- The following Act of the Assam Legislative Assembly which received the assent of the Governor of Assam on 7th February, 2023 is hereby published for general information.

ASSAM ACT NO. LXXI OF 2023
(Received the assent of the Governor on 7th February, 2023)
THE ASSAM EVACUEE PROPERTY
(REPEALING) ACT, 2022

AN ACT

to repeal the Assam Evacuee Property Act, 1951.

Preamble

Whereas it is expedient to repeal the Assam Evacuee Property Act, 1951;

Assam Act
No. XI of
1951

It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

Short title,
extent and
commencement

1. (1) This Act may be called the Assam Evacuee Property (Repealing) Act, 2022.
- (2) It extends to the whole of the State of Assam.
- (3) It shall come into force at once.

Repeal and
savings

2. (1) The Assam Evacuee Property Act, 1951 is hereby repealed.
- (2) Notwithstanding such repeal under section 2, the validity or effect or consequence of anything already done or suffered or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect of any such right, title, obligation or liability or penalty, claim or demand etc. already enforced under the Act so repealed, shall be deemed to have been validly done or taken or passed under the corresponding provisions of the Act, so repealed.

Assam Act
No. XI of
1951

GEETANJALI DAS SAIKIA,
Secretary to the Government of Assam,
Legislative Department, Dispur.